

Shri Jawaharlal Nehru: It is over. The investiture took place two or three days ago.

Shri Braj Raj Singh: Since the democratic set up . . .

Mr. Speaker: We will assume that six months later this happens. Shall we then ask General Thimayya to surrender it? Are we in charge or in control of what happens there? I would not have, as I said, brought it up. I brought it up because it is an important matter. In future, as I said yesterday or a few days ago, using the adjournment motion as a method for eliciting information ought to be given up (*Interruption*). I understand the hon. Member's point. He could have easily tabled a Calling Attention Notice.

Shri Braj Rai Singh: I have already tabled a Calling Attention Notice. We do not want to censure the Government on this.

Shri Hem Barua (Gauhati): And we do not deserve your admonition either.

Mr. Speaker: I shall admit it as a Calling Attention Notice. The hon. Prime Minister has explained to us the position. We are watching the repercussions that it will have in our country. But we have no control over it. So far as the adjournment motion is concerned, wherever any information is called for I would advise hon. Members not to table an adjournment motion.

Shri Joachim Alva (Kanara): There is one observation, Sir, arising from the hon. Prime Minister's statement. I thought I heard him saying that our Ambassador was absent from Kathmandu. I do not hold the Prime Minister responsible for any one of his actions, nor would I like him to find fault with our Ambassador there. But there is, Sir, a striking similarity when the coup d'état happened in Ankara and now again in Kathmandu

where our Ambassadors were not in their capitals.

Shri Jawaharlal Nehru: The hon. Member refers to instances which have not much basis and facts. When the coup d'état happened in Ankara the Ambassador was just a day before with me in Constantinople—rightly with me. He did not go away. It was a continuing process there. As regards this matter, he is not far away from the country. It only shows that he did not know as, indeed, the Ministers concerned did not know.

Shri Goray (Poonam): Coup d'état never happens with prior intimation; otherwise it would not be a coup d'état.

12.09 hrs.

PAPERS LAID ON THE TABLE

FERTILIZERS AND CHEMICALS COMPANIES AMALGAMATION ORDER

The Minister of Commerce (Shri Kanungo): Sir, I beg to lay on the Table a copy of the Fertilizers and Chemicals Companies Amalgamation Order, 1960 published in Notification No. S.O. 2816 dated the 26th November, 1960, under sub-section (5) of Section 396 of the Companies Act, 1956. [Placed in Library, See No. LT-2543/60].

AMENDMENTS TO THE INDUSTRIAL DISPUTES (CENTRAL) RULES

The Deputy Minister of Labour (Shri Abid Ali): Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 1466 dated the 10th December, 1960 making certain further amendments to the Industrial Disputes (Central) Rules, 1957, under sub-section (4) of Section 38 of the Industrial Disputes Act, 1947. [Placed in Library, See No. LT-2544/60].